

: ITEM NO.11

COURT NO.4

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11956/2014

(Arising out of impugned final judgment and order dated 18/12/2013
in CEA No. 4/2012 passed by the High Court Of U.p At Lucknow)

KRISHNA SINGH GARBYAL & ORS

Petitioner(s)

VERSUS

COMMISSIONER OF CUSTOMS, LUCKNOW

Respondent(s)

(with prayer for interim relief and office report)

Date : 04/08/2014 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Mr. Prabhat Kumar, Adv.
Mr. Rajesh Kumar, Adv.

For Respondent(s) Mr. K. Radhakrishnan, Sr. Adv.
Mr. Rupesh Kumar, Adv.
For Mr. B. Krishna Prasad, Adv.

UPON hearing counsel the Court made the following
O R D E R

It has been submitted by the learned counsel appearing
for the petitioner that he does not want to file Rejoinder
Affidavit.

List on 25.08.2014.

(Jayant Kumar Arora)
Sr. P.A.

(Sneh Bala Mehra)
Assistant Registrar

Signature Not Verified

Digitally signed by
Jayant Kumar Arora
Date: 2014.08.07
13:18:53 IST
Reason: